

(10) In case of temporary Government servants who are retained or are likely to be retained in service for more than two years there should be a screening process analogous to that of persons appointed substantively. The object of this screening would be to terminate the appointments of those who appear to be inadequate for the service; but a person who satisfies the test would not acquire any special status, and would continue to be liable to discharge etc., in accordance with the original conditions of his employment.

2. It is requested that expeditious action may be taken to bring the existing position regarding probation in line with the above recommendations.

L. M. NADKARNI,  
Joint Secretary to the Government of India.

**लोकमान्य बालगंगाधर तिलक स्मारक**

६८. श्री राम सहाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) लोकमान्य बालगंगाधर तिलक की स्मृति में उनके जन्म स्थान रत्नागिरि में जो स्मारक बनना है क्या उसका नक्शा तैयार कर लिया गया है;

(ख) इस स्मारक पर कितनी लागत लगने का अनुमान है; और

(ग) यह स्मारक कब तक तैयार हो जायेगा ?

†[LOKMANYA BALGANGADHAR TILAK MEMORIAL

68. SHRI RAM SAHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the design of the Memorial which is to be erected in the memory of Lokmanya Balgangadhar Tilak at his birth place at Ratnagiri has been prepared;

(b) what is the estimated cost of the Memorial; and

(c) by when this Memorial would be completed?]

**गृह-कार्य मंत्रालय के राज्य मंत्री**  
(श्री बी० एन० दातार) : (क) से (ग).  
इस मामले पर विचार हो रहा है ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) to (c). The matter is under consideration.]

**१८७१-१९५७ के जनगणना प्रतिवेदनों के सारांशों को तैयार करना**

६९. श्री राम सहाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) १८७१-१९५७ के जनगणना प्रतिवेदनों के आधार पर जो सारांश तैयार करने का विचार है, उनमें कौन कौन से विषयों का समावेश करने का विचार है; और

(ख) क्या सारांशों में इन विषयों को शामिल करने के बारे में सम्बद्ध विषयों के विशेषज्ञों से राय लेने का विचार है ?

†[PREPARATION OF EXTRACTS OF THE CENSUS REPORTS OF—1871—1957

69. SHRI RAM SAHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the items proposed to be included in the extracts that are proposed to be prepared from the Census Reports of 1871—1957; and

(b) whether it is proposed to consult the experts on relevant subjects for the inclusion of those items in the extracts?]

**गृह-कार्य उपमंत्री (श्रीमती बायलेट अलवा) :** (क) इस बात का अभी फैसला नहीं हुआ है कि १८७१ से १९५७ तक

की जनगणना रिपोर्टों में से कौन कौन से विषय लेने हैं ।

(ख) जी, हाँ ।

†[THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) The full range of items to be completed from the census reports 1871—1957 has not yet been decided upon.

(b) Yes.]

FOREIGNERS EMPLOYED IN ADMINISTRATIVE CAPACITIES AT THE STEEL PLANTS

70. SHRI M. P. BHARGAVA: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) the number of foreigners at present employed in administrative capacities in the steel projects at Rourkela, Bhilai and Durgapur; and

(b) the number amongst them who are on contract basis?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH):

(a) None, Sir.

(b) Does not arise.

MEMORANDUM SUBMITTED TO GOVERNMENT BY DELHI MUNICIPAL CORPORATION

71. MOULANA M. FARUQI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a 16-point memorandum demanding among other things the abolition of the Delhi Development Authority, the inclusion of residual New Delhi area in the Delhi Municipal Corporation and transfer of the functions of the Power Control Board to the Electricity Undertaking was submitted by the Delhi Municipal Corporation to Government;

(b) if so, what were the other demands made by the Corporation; and

(c) what action Government propose to take on that memorandum?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) to (c) The hon. Member is presumably referring to the meeting with the representatives of the Municipal Corporation of Delhi, including the Mayor, on 26th March 1959, in which the following problems were generally discussed:—

(1) Liaison between the Delhi Administration and the Municipal Corporation.

(2) Situation arising from the new taxes levied in the Corporation area, and their inapplicability to areas under the jurisdiction of the New Delhi Municipal Committee.

(3) Adoption of common policies with regard to bye-laws etc. by the Municipal Corporation of Delhi and the New Delhi Municipal Committee.

(4) Integration of the Social Education Departments of the Delhi Administration and the Municipal Corporation under a common administrative body.

(5) Larger *ad-hoc* grant for the Corporation.

(6) Unified control over the public health and medical relief services in the entire Union Territory of Delhi.

(7) Co-ordination of the Community Development work between the Delhi Administration and the Corporation.

(8) Transfer of powers of the Electricity Board to the Corporation.

(9) Additional loan of Rs. 40 lakhs for the Delhi Transport Undertaking.

(10) Additional loan of Rs. 2 crores to the Corporation.

(11) Reclassification of rural areas.